

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. – I
Single Member Bench

Service Tax Appeal No. 30839 of 2018

(Arising out of **Order-in-Appeal** No.HYD-SVTAX-HYC-APP-143-17-18(APP-I), dated 28.03.2018 passed by Commissioner of Central Tax & Customs (Appeals-I) Hyderabad)

Raja Rajeswari Constructions

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APPELLANT

Bhavyalakshmi Krishna Residency,
H.No.6-3597/A/1/2, Flat No. 201,
Venkata Ramana Colony,
Khairatabad, Hyderabad,
Telangana – 500 082.

VERSUS

**Commissioner of Central Tax
Secunderabad– GST**

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RESPONDENT

L.B. Stadium Road,
Basheerbagh, Hyderabad,
Telangana – 500 004.

APPEARANCE:

None for the Appellant.

Shri S. Hanuma Prasad, Authorised Representative for the Respondent.

CORAM: HON'BLE Mr. A.K. JYOTISHI, MEMBER (TECHNICAL)

FINAL ORDER No. A/30102/2023

Date of Hearing:01.05.2023

Date of Decision:01.05.2023

[ORDER PER: A.K. JYOTISHI]

None appeared on behalf of the Appellant. From the records, it is observed that they have informed the Deputy Registrar, CESTAT, Hyderabad vide their letter dated 12.04.2023 that in respect of their Appeal No. ST/30839/2018 dated 28.03.2017, they have availed themselves of the scheme under SVLDRS. In this regard, they have also enclosed Form – I, III and IV. This is observed that the subject matter is already covered and a Discharge Certificate in Form 4 No. L200120SV400490 to the effect of full and final settlement of Tax dues of Rs. 9,86,720/- has also been produced by the Appellant.

2. Learned AR also confirmed that the Appellants have availed themselves of the SVLDR Scheme and have produced the copy of the Discharge Certificate and accordingly Appeal need not be pursued any further.

3. Accordingly, appeal is dismissed as infructuous.

(Order dictated and pronounced in open court)

**(A.K. JYOTISHI)
MEMBER (TECHNICAL)**